

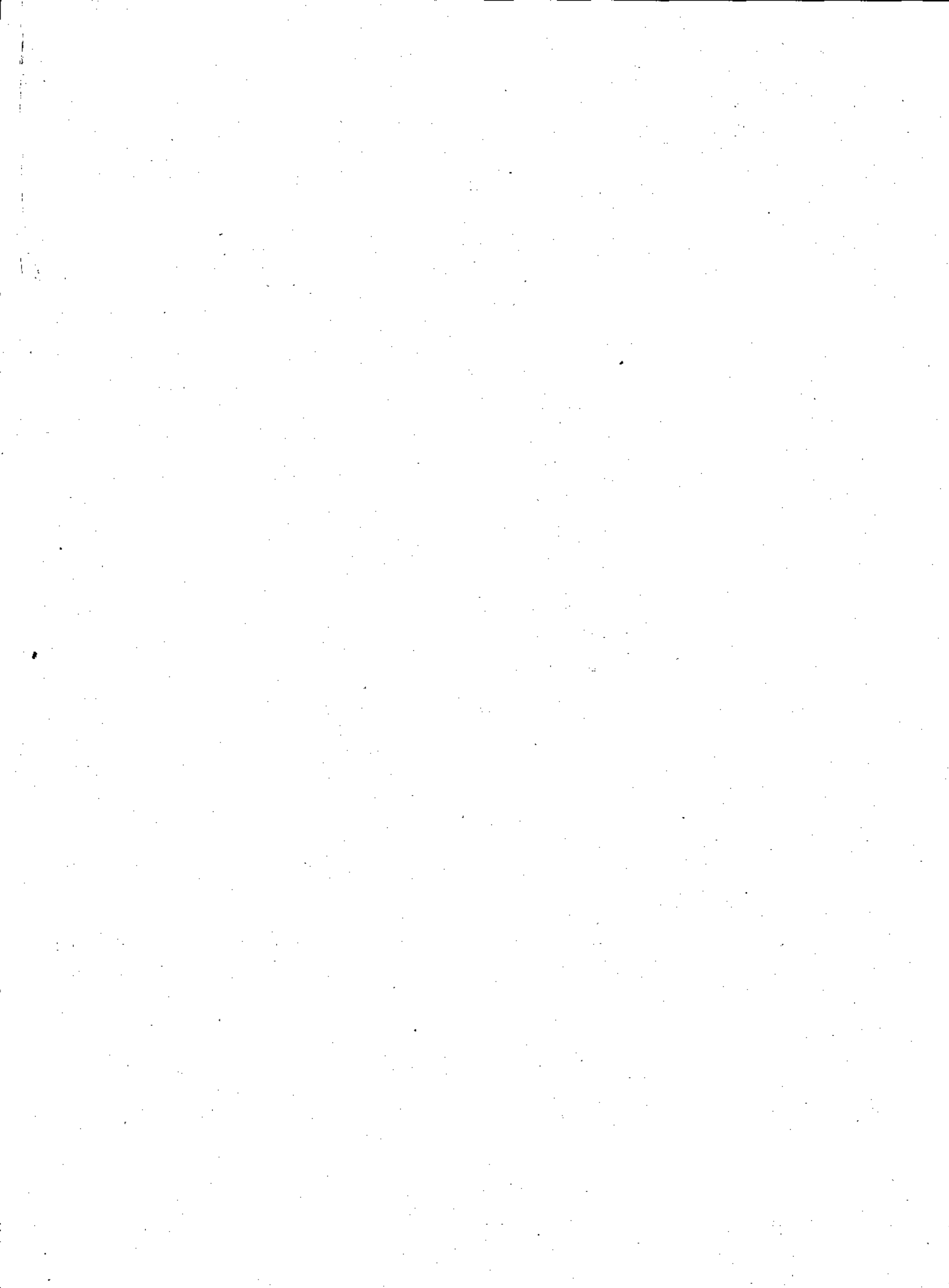
THE ODISHA HINDU RELIGIOUS ENDOWMENTS (AMENDMENT) ACT, 2012

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LAW DEPARTMENT

NOTIFICATION

The 21st February, 2013

No.2046-Legis-18/2012/L.—The following Act of the Odisha Legislative Assembly having been assented to by the Governor on the 17th February, 2013 is hereby published for general information.

ODISHA ACT 2 OF 2013

THE ODISHA HINDU RELIGIOUS ENDOWMENTS (AMENDMENT) ACT, 2012

AN ACT FURTHER TO AMEND THE ODISHA HINDU RELIGIOUS ENDOWMENTS ACT, 1951

BE it enacted by the legislature of the State of Odisha in the Sixty-third Year of the Republic of India as follows :—

Short title and
commence-
ment.

1. (1) This Act may be called the Odisha Hindu Religious Endowments (Amendment) Act, 2012.

(2) It shall come into force from such date as the State Government may, by notification, appoint.

Insertion of
new section
19-C.

2. In the Odisha Hindu Religious Endowments Act, 1951, after section 19-B the following section shall be inserted, namely:—

Odisha Act
2 of 1952.

*Purchase
of Trust
property
by the State
Government.

19-C.(1) Where the commissioner has sanctioned for transfer of immovable property, by way of sale, belonging to, or given or endowed for the purpose of, any religious institution which has become final under sub-section (7) of section 19, notwithstanding anything contained in this Act or in any other law for the time being in force, the Trustee or the person in-charge of the immovable property of the religious institution, covered under such order of sanction, shall be bound to first offer the said immovable property to the State Government for purchase of such immovable property for public purpose on payment of the amount which shall not be less than the amount which the Commissioner has fixed as adequate consideration for the purpose under Section 19.

(2) The State Government shall, within a period of forty-five days from the date of receipt of the offer under sub-section (1) or such extended period not exceeding thirty days thereafter, intimate its intention whether to purchase the said immovable property or not in such form and in such manner as may be prescribed.

(3) Notwithstanding anything contained in any other law for the time being in force, no registering officer appointed under the Registration Act, 1908 shall register any document relating to transfer of immovable property by way of sale, as mentioned in sub-section (1), unless certificate from the State Government to the effect that it has no intention to purchase such immovable property is furnished before the registering officer along with such document."

16 of 1908.

By Order of the Governor

S.K.MOHANTY

Principal Secretary to Government, I/c.